

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 23/85
DATED 12.03.2020 HELD ON 12.03.2020

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.23/85 dated 12.03.2020 of Norms Committee-VI for the year 2019-20 was held on 12.03.2020 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech.1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S. Kipgen, DDG	DGFT


प्रद्युम्न साहू/PRADYUMNA SAHU
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UHAS/ANALYST/DES-VI/2020/23/85
श्री अनील अगारवाल, अ. निदेशक, विदेश व्यापार
श्री प्रद्युम्न साहू, निदेशक, विदेश व्यापार
श्री अनील अगारवाल, अ. निदेशक, विदेश व्यापार
श्री प्रद्युम्न साहू, निदेशक, विदेश व्यापार

Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:23/85- ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	
Decision : NC considered the case as per agenda and noted following observations made by the Technical Authority, i.e., MoFPI vide OM No.E-14011/12/2018-ED Dated 09.03.2020; “Even after issue of the deficiency letter and the disclosure of 2 more indigenous items of 15750 Kg weight used for manufacturing of the exported item {Extruded Snack Pellets (Papad Pipe Bulk)} the total weight is prepared 437764 Kg only while the exported quantity is claimed to be 450000 Kg. In view of the incongruity of information furnished, the norm cannot be fixed.” The Committee, in view of the above comments of the Technical Authority, i.e., MoFPI decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.			

Case No.:19/21/85-ALC3/2018	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:23/85- ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00213/AM19/	RLA File :08/24/040/00154/AM16/	Lic.No/Date:0810135918 21.08.2015	
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.:105/21/85- ALC3/2018	Party Name:SANSTAR BIO- POLYMERS LIMITED	Meet No/Date:23/85- ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date:0810135976 04.09.2015	
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.			

RA may take subsequent consequential action accordingly.

Case No.:107/21/85-ALC3/2018	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date:1010059347 18.12.2015	Defer Date:23.04.2020
4 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 23.04.2020.			

Case No.:57/21/85-ALC3/2018	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date:0310802344 08.02.2016	
5 Decision : NC considered the case as per agenda and noted that the import items are vitamins which are ineligible for import on self declaration basis under Para 4.11(a)(ix) of FTP, 2015-20 (except for use in pharmaceutical industry). The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularisation of the case.			
RA may take subsequent consequential action accordingly.			

Case No.:43/21/85-ALC3/2018	Party Name:20 MICRONS LTD.	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	
6 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.			
RA may take subsequent consequential action accordingly.			

Case No.:90/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
HQ File	RLA File	Lic.No/Date:1010059582	Defer

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:01/85/050/00284/AM19/	:10/24/040/00047/AM17/	11.08.2016	Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 23.04.2020.			

Case No.:20/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 30.01.2020 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Mircrotrol Sterilization Services Pvt. Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterlization' is being done by a 3 rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.			
RA may take subsequent consequential action accordingly.			

Case No.:23/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 29.11.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.			
RA may take subsequent consequential action accordingly.			

Case No.:28/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee			

decided to request MoFPI to expedite their comments.

The case stands deferred to 23.04.2020.

Case No.: 89/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date: 1010059785 12.07.2017	Defer Date:23.04.2020
11 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 23.04.2020.			

Case No.: 88/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date: 1010059794 16.08.2017	Defer Date:23.04.2020
12 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 23.04.2020.			

Case No.: 21/5/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date: 2510004874 17.08.2017	Defer Date:23.04.2020
13 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 23.04.2020.			

Case No.: 58/21/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date: 0710112288 23.10.2017	Defer Date:23.04.2020
14 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 23.04.2020.

Case No.: 95/21/85-ALC3/2018	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date: 0910066005 20.02.2018	Defer Date:23.04.2020
15 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 23.04.2020.			

Case No.: 116/21/85- ALC3/2018	Party Name: PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date: 0710113092 10.04.2018	Defer Date:23.04.2020
16 Decision : NC considered the case as per agenda and decided to seek following information from the firm, on the basis of the comments of the Technical Authority, i.e., DIPP vide OM No.11.03.20/NL/2019-TSW ;			
1. Details of each item to be imported, indicating its function/application whether it will be used as raw material or consumable in manufacturing export item. 2. Weight of export product in Kg. term, indicating net import content in it. 3. Export product is indicated as polished quartz slabs, where as in flow chart, it is shown as artificial stone which is manufactured by using resin and hardener in quartz powder. It means that is Agglomerated quartz slabs, therefore, the description of export item is not correct.			
The case stands deferred to 23.04.2020.			

Case No.: 40/21/85-ALC3/2018	Party Name: APOZEM NATURALS PRIVATE LIMITED	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date: 0710113232 04.05.2018	Defer Date:23.04.2020
17 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee noted that firm has sought some time for providing copy of application. The Committee decided to wait for the copy of application from the firm.			
The case stands deferred to 23.04.2020.			

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18	Case No.:55/21/85-ALC3/2018	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date:0310820844 08.05.2018	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.				

19	Case No.:42/21/85-ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.				

20	Case No.:41/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that Export Cell of this Directorate has informed that the firm has not been issued any Export License for the above mentioned AA. The Committee, decided to request RA, Hyderabad to state whether the firm has been issued any Export License for the above mentioned AA. If so, the RA may furnish a copy of the same. The case stands deferred to 23.04.2020.				

21	Case No.:45/21/85-ALC3/2018	Party Name:BIO-GEN EXTRACTS PVT LTD	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 05.03.2020 in which the their reply is still awaited. The Committee decided to remind the firm to expedite the reply.				

The case stands deferred to 24.04.2020.

Case No.:60/21/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Approved
HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date:0310823448 30.08.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on "Net to Net basis", being packaging material;			
Export Item			
22	Org. Wholesome Pantry Brown Rice	500000.000 Number	
22	Org. Wholesome Pantry Basmati White Rice	500000.000 Number	
Import Items			
	Printed Pouches Size 135 x 180 x 35- Org. Wholesome Pantry Brown Rice	500000.000 Number	
	Printed Pouches Size 135 x 180 x 35- Org. Wholesome Pantry Basmati White Rice	500000.000 Number	
RA may take subsequent consequential action accordingly.			

Case No.:48/21/85-ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
23	HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.			
RA may take subsequent consequential action accordingly.			

Case No.:61/21/85-ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
24	HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the			

application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

Case No.:59/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	Lic.No/Date:6110001542 17.09.2018	
25 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.:62/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date:23.04.2020
26 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

Case No.:70/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	
27 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.:73/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date:23.04.2020
28	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.		

Case No.:74/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date:23.04.2020
29	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.		

Case No.:81/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date:6110001572 07.01.2019	
30	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.		

Case No.:3/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
31	HQ File :01/85/050/00197/AM19/	RLA File :05/24/040/00564/AM19/	Lic.No/Date:0510409227 07.01.2019
	Decision : NC considered the case as per agenda and noted that the firm was requested vide		

letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.

RA may take subsequent consequential action accordingly.

Case No.: 82/21/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date:23.04.2020
32	Decision : NC considered the case as per agenda and noted that the recommendations given by Technical Authority, i.e., MoFPI mismatch with the quantity of import items allowed. The Committee, decided to refer back the recommendations to MoFPI for reconsideration/clarification. The requisite revised comments are awaited. The Committee, therefore, decided to request MoPFI to expedite their revised comments.		
	The case stands deferred to 24.04.2020.		

Case No.: 83/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date:23.04.2020
33	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.		
	The case stands deferred to 23.04.2020.		

Case No.: 91/21/85- ALC3/2018	Party Name:SHREE LAMIPACK PVT LTD	Meet No/Date:23/85- ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00285/AM19/	RLA File :05/24/040/00601/AM19/	Lic.No/Date:0510409618 08.02.2019	
34	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.		

RA may take subsequent consequential action accordingly.

Case No.:96/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date:23.04.2020
35 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

Case No.:97/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	Defer Date:23.04.2020
36 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

Case No.:100/21/85- ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date:0910067216 25.02.2019	Defer Date:23.04.2020
37 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

Case No.:5/5/85-ALC3/2019	Party Name:GODAWARI INDUSTRIES	Meet No/Date:23/85- ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00034/AM20/	RLA File :31/83/040/00018/AM20/	Lic.No/Date:3110067423 16.05.2019	
38 Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to			

regularize the case.

RA may take subsequent consequential action accordingly.

Case No.:2/5/85-ALC3/2019	Party Name:INTRON LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00031/AM20/	RLA File :09/24/040/00046/AM20/	Lic.No/Date:0910067539 16.05.2019	Defer Date:23.04.2020
39 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 05.03.2020 in which their reply is still awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 24.04.2020.			

Case No.:6/5/85-ALC3/2019	Party Name:SABARI AGRO PRODUCTS	Meet No/Date:23/85-ALC3/2019 12.03.2020	Approved
HQ File :01/85/050/00035/AM20/	RLA File :04/24/040/00037/AM20/	Lic.No/Date:0410165627 18.05.2019	
40 Decision : NC considered the case as per agenda and noted the following observations made by the Technical Authority, i.e., MoFPI vide OM No.E-14011/37/2019-ED Dated 27.02.2020 on the subject AA; “ The firm is importing 15,000 Kg of Black Pepper and out of this 2900 Kg is exporting in the form of Black Pepper Powder and rest is being exported by just re-packing. Accordingly, only for export of 2900 Kg Black Pepper Powder, a process loss of 1.5% may be considered and the re-packed Black Pepper, in whole form, may not be allowed as per Para 4.04 of FTP, 2015-20.” In view of the above observation of the Technical Authority, the Committee decided to fix the adhoc norms of the above mentioned AA allowing following inputs; Export Item Light Black Pepper Powder 2900.000 Kg Import Items Light Black Pepper (in whole form) 2943.500 Kg RA may take subsequent consequential action accordingly.			

Case No.:1/14/85-ALC3/2019	Party Name:SALAR INTERNATIONAL	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File	RLA File	Lic.No/Date:2910025432	

:01/85/050/00088/AM20/	:29/24/040/00014/AM20/	26.09.2019	
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.			
RA may take subsequent consequential action accordingly.			

Case No.:2/14/85-ALC3/2019	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00089/AM20/	RLA File :06/24/040/00047/AM20/	Lic.No/Date:0610039300 27.09.2019	
42	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.		
RA may take subsequent consequential action accordingly.			

Case No.: 3/14/85-ALC3/2019	Party Name:WRITABLE INSTRUMENTS LLP	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status: Deferred
HQ File :01/85/050/00090/AM20/	RLA File :31/83/040/00086/AM20/	Lic.No/Date:3110067546 30.09.2019	Defer Date:23.04.2020
43	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 in which the their reply is still awaited. The Committee decided to remind the firm to expedite the reply.		
The case stands deferred to 24.04.2020.			

Case No.: 2/17/85-ALC3/2019	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00115/AM20/	RLA File :10/24/040/00071/AM20/	Lic.No/Date: 1010060327 19.11.2019	
44	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to		

regularize the case.

RA may take subsequent consequential action accordingly.

Case No.:4/17/85-ALC3/2019	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
HQ File :01/85/050/00117/AM20/	RLA File :09/24/040/00429/AM20/	Lic.No/Date:0910068211 21.11.2019	Defer Date:23.04.2020
45	Decision : NC considered the case as per agenda and noted that Export Cell of this Directorate has informed that the firm has not been issued any Export License for the above mentioned AA. The Committee, decided to request RA, Hyderabad to state whether the firm has been issued any Export License for the above mentioned AA. If so, the RA may furnish a copy of the same. The case stands deferred to 23.04.2020.		

Case No.:6/17/85-ALC3/2019	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:23/85- ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00119/AM20/	RLA File :05/23/040/00332/AM20/	Lic.No/Date:0510412676 28.11.2019	
46	Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.		

Case No.:7/17/85-ALC3/2019	Party Name:KURUWA ENTERPRISES	Meet No/Date:23/85- ALC3/2019 12.03.2020	Rejected
HQ File :01/85/050/00120/AM20/	RLA File :10/24/040/00073/AM20/	Lic.No/Date:1010060331 29.11.2019	Defer Date:23.04.2020
47	Decision : NC considered the case as per agenda and noted the reply furnished by the firm vide their letter dated 30.01.2020 in which it has been stated that the sterilization activities are done through the third party i.e, M/s Microtrol Sterilization Services Pvt. Ltd. AA has been issued as a manufacturer exporter, but no manufacturing activity is done by the AA holder. The manufacturing activity i.e. 'Sterilization' is being done by a 3 rd Party who is not a supporting manufacturer to the AA holder. Such an arrangement is not permitted under FTP. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case.		

RA may take subsequent consequential action accordingly.

48	Case No.:8/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00121/AM20/	RLA File :13/24/040/00175/AM20/	Lic.No/Date:1310049459 03.12.2019	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 in which the their reply is still awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 24.04.2020.				

49	Case No.:9/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00122/AM20/	RLA File :13/24/040/00174/AM20/	Lic.No/Date:1310049460 03.12.2019	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 in which the their reply is still awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 24.04.2020.				

50	Case No.:10/17/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00123/AM20/	RLA File :13/24/040/00176/AM20/	Lic.No/Date:1310049461 03.12.2019	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 in which the their reply is still awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 24.04.2020.				

51	Case No.:12/17/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00125/AM20/	RLA File :03/94/040/00676/AM20/	Lic.No/Date:0310833175 03.12.2019	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 05.03.2020 in which the their reply is still awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 24.04.2020.				

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

52	Case No.:11/17/85-ALC3/2019	Party Name:CRI LIMITED	Meet No/Date:23/85-ALC3/2019 12.03.2020	Rejected
	HQ File :01/85/050/00124/AM20/	RLA File :02/24/040/00129/AM20/	Lic.No/Date:0210209586 03.12.2019	
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 11.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. Despite reminder, the firm has not furnished the hard copy of the application. The Committee, therefore, decided to reject the case with direction to the firm to pay the Customs Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.				

53	Case No.:13/17/85-ALC3/2019	Party Name:SANSON PROMO INNOVATIONS LLP	Meet No/Date:23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File :01/85/050/00126/AM20/	RLA File :05/24/040/00522/AM20/	Lic.No/Date:0510412766 04.12.2019	Defer Date:23.04.2020
Decision : NC considered the case as per agenda and noted that the firm was requested vide letter dated 02.12.2019 followed by reminder on 16.01.2020 to furnish hard copy of the application for examination and comments by Technical Authority. The hard copy of the application from the firm is awaited. The Committee decided to wait for receipt of copy of application from the firm. The case stands deferred to 23.04.2020.				

MANUAL CASES

M326	Case No. M-326	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Approved
	HQ File : 01/85/50/00027/AM13/DE S.VI (Part)	RA F.No. 17 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	
	Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110054008 dated 01.05.2012, 3110054501 dated 29.05.2012, 3110054683 dated 14.06.2012, 3110054593 dated 04.06.2012, 3110054225 dated 14.05.2012, 3110054195 dated			

11.05.2012, 3110054381 dated 22.05.2012, 3110054407 dated 23.05.2012, 3110054427 dated 24.05.2012, 3110054428 dated 24.05.2012, 3110054517 dated 30.05.2012, 3110054519 dated 30.05.2012, 3110054592 dated 04.06.2012, 3110054606 dated 05.06.2012, 3110054680 dated 14.06.2012, 3110054681 dated 14.06.2012 & 3110054682 dated 14.06.2012

Decision : NC considered the case as per agenda and decided to modify the norms of the above mentioned 17 AAs on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/7/2016-ED Dated 09.03.2020 allowing the following inputs;

Kinder joy (BoM with imported KJ Milk Enrobatura)

Imported Items	Net Quantity in 100 gm of Kinder Joy	Wastage (%)	Gross quantity in 100 gm of Kinder Joy
Enrobatura K. Tart	5.714	2.00%	5.828
Cocoa Powder	3.325	4.01%	3.458
Mer. Cacao Light (Meringa)	7.429	1.77%	7.560

RA may take subsequent consequential action accordingly.

M-327	Case No. M-327	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/50/00083/AM14/D ES.VI (Part)	RA F.No.31/83/040/000 61/AM 14	Ecom/AA No. & Date 3110059474, 19.07.2013	Defer Date:23.04.2020
	Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110059474 dated 19.07.2013 for export of Kinder Joy Chocolate against import of Panello Cacao Polverizz (Cocoa Powder), Diamaltoro, Hazelnuts Flavour, Vanillina Flavour and KJ Tartufino.			
	Decision : NC considered the case as per agenda and noted that the application of the firm for revision of norms in respect of above mentioned AA is presently with Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite comments.			
	The case stands deferred to 23.04.2020.			

M-328	Case No. M-328	Party Name: M/s. Godawari Udyog	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00069/AM20	RA F.No. 31/83/040/00090/	Ecom/AA No. & Date 31/08/003/47000/0635	Defer Date:23.04.2020

/DES.VI	AM20	/9134 dated 23.09.2019	
Subject: Application of M/s Godawari Udyog for fixation of norms under Para 4.06 of HBP, 2015-20 for export of Maize Grits/Corns Grits against import of Maize.			
Decision : NC considered the case as per agenda and noted the mismatch of information furnished by the firm in application, flowchart, details furnished in their letter dated 03.02.2020 and the technical authority i.e, MoFPI's recommendation. Accordingly, the Committee decided to call the firm for PH alongwith all relevant documents, flowchart, Wastage generated at different stages with CA certificate.			
The case stands deferred to 23.04.2020.			

M-329	Case No. M-329	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/50/00158/AM13/D ES.VI (Part)	RA F.No. 5 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date:23.04.2020
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056453 dated 12.11.2012, 3110056899 dated 23.01.2013, 3110056650 dated 02.01.2013, 3110056649 dated 02.01.2013 & 3110056648 dated 02.01.2013.				
Decision : NC considered the case as per agenda and noted that the application of the firm for revision of norms in respect of above mentioned AA is presently with Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite comments.				
The case stands deferred to 23.04.2020.				

M-330	Case No. M-330	Party Name: M/s. KIOCL Limited	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.				
Decision : NC considered the case as per agenda and noted that the application of the firm for revision of SION C-498 is presently with Technical Authority, i.e., MoS for				

	examination and comments. The Committee decided to request MoS to expedite comments.
	The case stands deferred to 23.04.2020.

M-331	Case No. M-331	Party Name: M/s Shakti API Foods Pvt. Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Approved
	HQ File : 01/85/171/00086/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date 30/09/009/02000/0635/1 390 dated 13.09.2019	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Shakti API Foods Pvt. Ltd. for export of "Fresh Peeled Garlic" against import of " Fresh Garlic".			

Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to MoFPI and Ministry of Agriculture & Farmers Welfare for examination and comments. Ministry of Agriculture vide OM No.15030/2/2018-Trade dated 11 th February, 2020 has informed that they have no comments to furnish and advised to seek comments of MoFPI. The Committee decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/04/2020-ED Dated 29.01.2020 allowing the following inputs;	
Export Item	
Fresh Peeled Garlic Cloves	130.000 MT
{Note: Packed in PET Jars in refrigerated condition, flushed with nitrogen gas but without brine}	
Export item will be of same variety, origin of the inputs imported.	
Import Items	
Fresh Garlic Bulb (Containing multiple cloves)	185.720 MT
AA is issued with pre-import condition and export obligation to be fulfilled within 90 days from the date of import of each consignment as per Appendix 4J.	
No repeat authorization shall be issued based on these ad-hoc norms & this norm shall be valid for a period of 3 months only from the date of uploading of minutes of NC meeting.	
RA may take subsequent consequential action accordingly.	

M332	Case No. M-332	Party Name: M/s Bawa Fishmeal & Oil Co.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Rejected
	HQ File : 01/85/50/021/AM19/DES. VI	RLA File : 07/24/040/00046/AM 18	Lic.No/Ecom NO. Date: 0710111670 dated 26.05.2017	
	Subject: Application of M/s Bawa Fishmeal & Oil Co. for modification of norms taken by Norms Committee against their AA No. 0710111670 dated 26.05.2017 for export of Fish body oil finished against import of Fish body oil semi finished.			
	Decision : NC considered the case as per agenda and noted that the firm's representation does not have any additional or substantial inputs for modification of norms. The Committee, therefore, decided to maintain "Status Quo" in the present case. RA may take suitable consequential action accordingly.			

M333	Case No. M-333	M/s Bawa Fishmeal & Oil Co.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Rejected
	HQ File : 01/85/50/0020/AM19/DES. VI	RLA File :07/24/40/017/AM1 7	Lic.No/Ecom NO. 0710109659 dated 18.04.2016	
	Subject: Request of the firm for modification of norms for export of Fish Body Oil Finished against import of Fish Body Oil Semi Finished.			
	Decision : NC considered the case as per agenda and noted that the firm's representation does not have any additional or substantial inputs for modification of norms. The Committee, therefore, decided to maintain "Status Quo" in the present case. RA may take suitable consequential action accordingly.			

M-334	Case No. M-334	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00037/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum			

	Resinoid" against import of "Olibanum Gum".
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.

M-335	Case No. M-335	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00036/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Oil" against import of "Olibanum Gum".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M-336	Case No. M-336	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00047/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Oil" against import of "Elemi Gum".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M-337	Case No. M-337	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00048/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Chilly Chipotle Oleoresin " against import of "Chilly Chipotle".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M-338	Case No. M-338	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00046/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Labdanum Resinoid " against import of "Labdanum Gum".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M-339	Case No. M-339	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00039/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020

	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Oil" against import of "Myrrhe Gum".
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.

M-340	Case No. M-340	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00044/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Resinoid" against import of "Opoponax Gum"			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M-341	Case No. M-341	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85-ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00043/AM20-DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Resinoid" against import of "Elemi Gum".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			

	The case stands deferred to 23.04.2020.
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M-342	Case No. M-342	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00042/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Oil" against import of "Opoponax Gum".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M-343	Case No. M-343	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00038/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Resinoid" against import of "Myrrhe Gum".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M-344	Case No. M-344	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status:Deferred
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HQ File : 01/85/171/00041/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Benjoin Resinoid" against import of "Benjoin Gum".			
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 23.04.2020.			

M-345	Case No. M-345	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00040/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date:23.04.2020
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Jalapeno Chilly Oleoresin" against import of "Jalapeno Chilly".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 23.04.2020.			

M346	Case No. M-346	Party Name: M/s Frgoriffico Allana	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Status:Deferred
	HQ File : 01/85/171/00062/AM20/ DES.VI	RLA File : 03/94/040/00283/A M 20	Lic.No/Ecom No. 03/88/146/47800/0616/3 974 dated 01.06.2019	Defer Date:23.04.2020

प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of "Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hydrogenated Vegetable Oil Hydrogenated Palm Stearin" against import of "Crude Palm Oil".

Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 23.04.2020.

M347	Case No. M-347	Party Name: M/s QuadraGen VetHealth Pvt. Ltd.	Meet No/Date: 23/85- ALC3/2019 12.03.2020	Rejected
	HQ File : 01/85/050/00302/AM1 9/	RLA File : 07/24/040/00304/ AM17/	Lic.No/Ecom No. 0710110849 dt. 27.12.2016	
	Subject: Request of M/s QuadraGen VetHealth Pvt. Ltd. for modification of norms.			
	Decision : NC considered the case as per agenda and noted that the firm's representation does not have any additional or substantial inputs for modification of norms. The Committee, therefore, decided to maintain "Status Quo" in the present case. RA may take suitable consequential action accordingly.			

Date:11.05.2020
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer

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